

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

Service Tax Appeal No. 11228 of 2013-DB

(Arising out of OIA-SRP/263/VAPI/2013 Dated- 12/02/2013 passed by Commissioner of Central Excise-VAPI)

Talreja Infotech Pvt Ltd

Shed No. A-2/204 & 206,
Plot No. 202/2 & 3, Gidc,
Sarigam, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Vapi

4th Floor...Adharsh Dham Building,
Opp. Town Police Station, Vapi-Daman Road, Vapi
Vapi, Gujarat-396191

.....Respondent

APPEARANCE:

Shri. R. Subramanya, Advocate for the Appellant

Shri. Vijay G Iyengar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

Final Order No. A/ 10039 /2023

DATE OF HEARING: 09.01.2023
DATE OF DECISION: 09.01.2023

RAMESH NAIR

Shri. R. Subramanya, learned Counsel appearing for the appellant submits that the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. He also submits SVLDRS-1 and SVLDRS -4 certificates.

2. Considering the position, since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal is dismissed as deemed withdrawn.

(Dictated and Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**